



**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, (Court – I)
KOLKATA**

**IA(IBC)1713(KB)2022
In
CP(IB)/1161(KB)2018**

An application under section 54(1) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 45(3)(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

In the matter of:

M/s. Swati Mining Private Limited, (CIN: U14200WB2007PTC114999);

Represented by its Liquidator –

Mr. Santanu Brahma,

.... Applicant/Liquidator

Date of Hearing: 18/05/2023

Coram:

Smt. Bidisha Banerjee

: Member (Judicial)

Shri Balraj Joshi

: Member (Technical)

Appearances through hybrid mode:

For the Applicant

: Mr. Prodyut Banerjee, Adv.
Mr. Ankit Mishra, Adv.
Mr. Santanu Brahma, Liquidator
in person

FOR CLARIFICATION

1. IA(IBC)/1713(KB)2022 was reserved for order on 18/05/2023.
2. It is stated in the application that the Liquidator communicated with the Reserve Bank of India (“**RBI**”) in the matter of M/s. KKK Holding (HK) Ltd. and the RBI accordingly responded stating that the matter needs to be applied through the Authorised Dealer Bank, which is UCO Bank in the instant case.



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3. It is also stated that the Liquidator duly informed the matter to UCO Bank, India Exchange Place Branch via e-mail dated 13/12/2022 and subsequently on 21/12/2022 for doing the needful in the matter. However, the response of UCO Bank could not be found.
 4. Liquidator is directed to submit a Supplementary Affidavit bringing on record the response of UCO Bank along with present status with regard to the said investment in KKK Holdings (HK) Ltd., within 7 days from the date of issue of this order.
 5. List the matter on **21/08/2023**.

(Balraj Joshi)
Member (Technical)

(Bidisha Banerjee)
Member (Judicial)

Signed on this, the 20th day of July, 2023.

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